

Coal linkage to power station in Karnataka

1719. DR. VIJAY MALLYA: Will the Minister of COAL be pleased to state:

(a) whether a proposal for grant of Long Term Coal Linkage of Godhna Super Thermal Power Station (2x800 MW) was made by the Karnataka Government in 2009 to Government;

(b) whether the desired clarifications on the proposal have been furnished by the State Government;

(c) what is the present stage of consideration of the case; and

(d) by when the proposal is expected to be cleared and the State Government is informed?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) Proposal has been received from Karnataka Power Corporation Limited (KPCL) for grant of long-term coal linkage for its proposed 2x800 MW (1st Phase) and 2x800 MW (2nd Phase) power plants to be set up at Godhna, Janjir, Champa Chhattisgarh.

(b) to (d) Coal India Limited (CIL) and its subsidiary coal companies have issued 176 Letters of Assurance (LoA) for coal supply, covering the capacity of about 1,08,000 MW. During the last three years of Eleventh Plan, capacity of about 26,000 MW has been commissioned and the balance capacity of about 82,000 MW is likely to be commissioned during 12th Plan period and beyond. Since LoAs amounting to more than 80,000 MW for setting up the power projects already exist and subsidiary companies of Coal India Limited (CIL) are reporting negative coal balance, there is prima facie no scope for the grant of new coal linkages/LoAs.

FSA with power producers

1720. SHRI A.W. RABI BERNARD: Will the Minister of COAL be pleased to state:

(a) whether Government has asked the Coal India Ltd. (CIL) to sign the Fuel Supply Agreements (FSAs) for a total capacity of 78,000 MW which are likely to be commissioned by March 31, 2015 and the Ministry had issued a Presidential directive to sign FSA with the power producers assuring them of at least 80 per cent of the committed coal delivery;

(b) if so, the details thereof;

(c) whether Government has issued again another Presidential directive to CIL to enter into FSA with power projects since out of 78,000 MW only 60,000 MW has been agreed FSA, so far; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (e) Presidential Directive has been issued by the Ministry to Coal India Limited (CIL) on 17.07.2013 for signing of Fuel Supply Agreements (FSAs) for a total capacity of 78,000 MW during the remaining four years of 12th Plan subject to fulfillment of all formalities by the concerned party. Actual coal supplies would, however, be available when the required long-term Power Purchase Agreements (PPAs) are tied up. Supply of domestic coal to these projects has been restricted to 65%, 65%, 67% and 75% during these four years, keeping in view the availability of coal. To meet its balance Fuel Supply Agreement (FSA) obligations, Coal India Limited (CIL) may import coal and supply the same to the willing power plants on cost plus basis. Power plants may also directly import coal themselves, if they so opt.

Lobbying by companies

1721. SHRI SALIM ANSARI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that US-companies Boeing, Dow Chemicals, Morgan Stanley and Wal-Mart are indulging in aggressive lobbying in the country;

(b) if so, the details in this regard;

(c) what are the rules or guidelines for lobbying in the country; and

(d) whether some industry bodies like FICCI, etc. are also engaged in lobbying on behalf of big industrial houses and if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (d) Industry bodies like FICCI, other Chambers and Associations act to pursue causes and concerns of their members with a view to obtain redress and remedial actions from the relevant authorities. Such bodies, do not maintain details of their advocacy activities. The report of the Committee appointed to go into media reports on disclosure of Wal-Mart before the US senate regarding its lobbying activities and whether it undertook any activity in India in contravention of any Indian Law, has been received and is under examination in consultation with the Ministries concerned.